

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.402**  
**IA/5736/2022 in IB/209/ND/2021**

**IN THE MATTER OF:**

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Realtors Pvt. Ltd.	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 16.01.2023**

**Coram:**

**MR. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Ekta Choudhary, Adv.  
For the Respondent :

**ORDER**

Heard the submissions made by the Counsel for the Financial Creditor. Let notice be served on the Corporate Debtor as well as Counsel for the Corporate Debtor. It is made clear that if the Corporate Debtor or Counsel for the Corporate Debtor fails to appear before this Tribunal on the next date of hearing, they will be set ex parte.

IA/5736/2022

This application has been filed under Section 60(5) of IBC, 2016. No one is present on behalf of the applicant at the time of hearing of this application. Counsel for the respondent-Union Bank of India is present and prayed for dismissal of this application. As the applicant has not shown adequate interest to pursue this application, the present application i.e. IA No. 5736/ND/2022 stands dismissed for non-prosecution.

Let the matter be fixed for **17.02.2023**.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**